

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-87/2013 (Pt.)/1113/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Jorhat.

Dated Guwahati the 13<sup>th</sup> February, 2024.

Sub: **Casual leave and Restricted holiday.**

Ref:- Letter No. JJA/1156/2024 dated 06.02.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for **casual leave on 19.02.2024** and permission to avail **restricted holiday on 20.02.2024, along with station leave permission from the afternoon of 18.02.2024 till the morning of 21.02.2024**, has been granted. The Additional District & Sessions Judge, Jorhat, and in his absence, the next senior most Judicial Officer available at the station would remain in charge of your Court and Office, during your absence.

Yours faithfully,

  
**JT. REGISTRAR(VIGILANCE)**

**Memo No.HC.VII-87/2013 (Pt.)/1114/A, dated 13.02.2024**

Copy to :

✓ 1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR(VIGILANCE)**